

9. Himachal Pradesh	20
10. Karnataka	459
11. Jammu & Kashmir	26
12. Kerala	690
13. Madhya Pradesh	1844
14. Maharashtra	1481 (December, 1984)
15. Nagaland	1
16. Orissa	672
17. Pondicherry	38
18. Punjab	2035
19. Rajasthan	404
20. Sikkim	59
21. Tamil Nadu	1421
22. Tripura	17
23. Uttar Pradesh	512
24. West Bengal	749

(B) Centrally Sponsored Dairy Schemes :

Name of the State	Amount Released till February, 1985 (Rs. in lakhs)
1. Assam	141.63
2. Sikkim	149.51
3. Jammu & Kashmir	52.35

(C) IDA (International Development Association) assisted Integrated Dairy Development Projects :

Name of the State	Amount released till January, 1985 (Rs. in lakhs)
1. Karnataka	633.49
2. Rajasthan	612.90
3. Madhya Pradesh	383.15

Non-Settlement of P.F. Accumulations by R.P.F. Commissioner, Uttar Pradesh

326. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that Regional Provident Fund Commissioner, Uttar Pradesh has not finalised the settlement of P.F. accumulations inspite of

reminder letters from the Central Provident Fund Commissioner, New Delhi ;

(b) if so, reasons therefor ; and

(c) steps being taken for immediate settlement of the payments ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b) Details of claims

settled in Uttar Pradesh region during the year 1983-84 and the period from 1.4.84 to 30.9.1984 are as given below :

	1983-84	1.4.84 to 30.9.84
Opening balance & cases received	27,303	17,679
Returned for rectification	6,395	3,192
Cases settled	17,264	10,535
Pendency as on 31.3.84/ 30.9.84	3,644	3,952
Amount authorised (Rs. in lakhs)	1069.20	690.26

Every effort is made by the R.P.F.C. to settle claims expeditiously. However, delay occurs in some cases mainly due to the following reasons :-

- (i) the claims filed are not complete and additional information/documents are to be obtained.
- (ii) non-payment of the contributions by the employers and non-submission of basic returns.
- (c) The Statement annexed indicates the steps taken by the EPF Organisation for expeditious settlement of claims.

Statement

The procedure for settlement of claims has been streamlined by taking following measures :

- (i) The procedure for scrutiny and disposal of claims form has been simplified.
- (ii) Various claim application forms for withdrawal of different benefits under the three schemes have been combined into a single form to enable the members/claimants to apply for the benefits simultaneously.
- (iii) Instructions for the completion and submission of the application forms have been got printed in English, Hindi/Regional Languages and appended to the claim form. The

advance stamp receipt has been incorporated in the form itself.

- (iv) The payment authority has also been incorporated in the claim and application form itself so that the payment can be authorised in the claim form itself and be passed to Cash Section for payment, thereby avoiding the preparation of separate daily payment sheets.
- (v) It has been made obligatory on the part of the employer to get the application forms filled up by members at the time of leaving service for onward transmission to the Provident Fund Office duly attested by him.
- (vi) The list of the authorised officers has been enlarged to enable the members to get their signature in the application form attested by them in case of their inability to get their application attested by their employer due to closure etc. Besides, Regional Provident Fund Commissioners have been given powers to accept the attestation by any other officer not included in the list if he is so satisfied.
- (vii) Standard worksheets and check lists have been devised for the settlement of claims under the three schemes.
- (viii) If, despite efforts, final settlement is not possible within a reasonable time, an interim payment to the extent of employees' share is made to avoid hardship to members/survivors.
- (ix) To speed up the remittance of provident fund money by Money Order, Money Order fee for remittance of Provident Fund money upto Rs. 500/- is borne by the EPF Organisation.

Reviewing Policy Re: Fisheries

327. SHRI N. DENNIS : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :